

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s).
29057/2015

(Arising out of impugned final judgment and order dated 31/03/2015
in WP No. 19738/2014 passed by the High Court of Madras)

M/S. TVL BRINDHAVAN HOTELS

Petitioner(s)

VERSUS

SECRETARY TO THE GOVT. AND ORS.

Respondent(s)

(Office report on default)

Date : 25/02/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
[IN CHAMBERS]

For Petitioner(s) Mr. S. Gowthaman, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner is granted four
weeks' time to cure the defects as pointed out by the
registry, failing which the special leave petition shall
stand dismissed without further reference to the Court.

(SAPNA BISHT)
SR. P.A.

(SAROJ SAINI)
COURT MASTER